

## NOTICE

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non availability of any Court, as also in the event of any Court passing an order for not placing the matter before the said Court and in the event impugned order is passed by one of the Hon'ble Judges of the Division Bench taking up the case, the Hon'ble The Chief Justice, has been pleased to approve the following arrangement with effect from 05.10.2020:

- A) The urgent matters pertaining to the Division Bench presided over by the Hon'ble the Chief Justice be placed before the Division Bench presided over by Hon'ble Dr. Justice Vineet Kothari.
- B) The urgent matters pertaining to the Division Bench presided over by Hon'ble Dr. Justice Vineet Kothari be placed before the Division Bench presided over by Hon'ble Mr. Justice R. Subbiah and Vice Versa.
- C) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice M. Sathyanarayanan be placed before the Division Bench presided over by Hon'ble Mr. Justice M. M. Sundresh and Vice Versa.
- D) The urgent matters pertaining to the Division Bench presided over by Hon'ble Mr. Justice T. S. Sivagnanam be placed before the Division Bench presided over by Hon'ble Mr. Justice M. M. Sundresh.
- E) The urgent matters pertaining to the Court presided over by Hon'ble Mr. Justice M. Duraiswamy be placed before the Court presided over by Hon'ble Mr. Justice N. Anand Venkatesh and Vice Versa.

- F) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice T.Raja be placed before the Court presided over by Hon'ble Mr.Justice S.S.Sundar and Vice Versa.
- G) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice K.Ravichandrabaabu be placed before the Court presided over by Hon'ble Mrs.Justice Pushpa Sathyanarayana and Vice Versa.
- H) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice P.N.Prakash be placed before the Court presided over by Hon'ble Mr.Justice M.Nirmal Kumar and Vice Versa.
- I) The urgent matters pertaining to the Court presided over by Hon'ble Ms.Justice V.M.Velumani be placed before the Court presided over by Hon'ble Mr.Justice V.Bharathidasan and Vice Versa.
- J) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice V.Parthiban be placed before the Court presided over by Hon'ble Mr.Justice P.Velmurugan and Vice Versa.
- K) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice R.Subramanian be placed before the Court presided over by Hon'ble Dr.Justice G.Jayachandran and Vice Versa.
- L) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice M.Sundar be placed before the Court presided over by Hon'ble Ms.Justice P.T.Asha and Vice Versa.

- M) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice R.Suresh Kumar be placed before the Court presided over by Hon'ble Mr.Justice M.Dhandapani and Vice Versa.
- N) The urgent matters pertaining to the Court presided over by Hon'ble Dr.Justice Anita Sumanth be placed before the Court presided over by Hon'ble Mr.Justice P.D.Audikesavalu and Vice Versa.
- O) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice T.Ravindran be placed before the Court presided over by Hon'ble Mr.Justice R.Pongiappan and Vice Versa.
- P) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice C.V.Karthikeyan be placed before the Court presided over by Hon'ble Mr.Justice N.Sathish Kumar and Vice Versa.
- Q) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice RMT.Teekaa Raman be placed before the Court presided over by Hon'ble Mr.Justice P.Rajamanickam and Vice Versa.
- R) The urgent matters pertaining to the Court presided over by Hon'ble Mr.Justice A.D.Jagadish Chandira be placed before the Court presided over by Hon'ble Mr.Justice M.Nirmal Kumar.

This would also include the matters in which any Division Bench passes an order not to place any particular matter before a bench of which one of the Hon'ble Judges is a member or a Hon'ble Single Judge passes an order "Not before me" or "Post before some other Bench" etc.

The aforesaid directions shall be in force until the present assignment continues. In the event of any difficulty in giving effect to the aforesaid general directions and in the event when a matter cannot be placed before the regular Court and the alternate Court as per this standing order, the matter shall be placed before the Hon'ble the Chief Justice for appropriate directions.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated: 29.09.2020

Registrar (Judicial), High Court, Madras